

ITEM NO.2

COURT NO.1

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No.231/2019 with IA 116213/2022 in SLP(C)
No. 6933/2007

(Arising out of impugned final judgment and order dated 10-07-2017
in SLP(C) No. No. 6933/2007 passed by the Supreme Court Of India)

MAHANADI COAL FIELDS LTD. & ANR.

Petitioner(s)

VERSUS

MATHIAS ORAM & ORS.

Respondent(s)

(For IA No. 116213/2022 - CLARIFICATION/DIRECTION)

Date : 14-10-2022 The application(s) was called on for hearing
today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE HEMANT GUPTA

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UPON hearing the counsel the Court made the following
O R D E R

List the application(s) on the day when the judgment in the pending matter is pronounced.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER